TOP PRIORITY/OUT TODAY DELHI VIDHAN SABHA QUESTIONS

Government of NCT of Delhi Finance Department 4th Level, 'A' Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002

No.5(192)/Fin/AD/2024-25/DVS Question/DS-IV/ 291

Dated: 26-3-2028

To,

The Deputy Secretary (Question Cell), Delhi Vidhan Sabha Sachivalaya, Government of NCT of Delhi, Old Secretariat, Delhi-54

Sub:- Delhi Vidhan Sabha Un-Starred Question No.:-115, Dated:- 26.03.2025, Question asked by: Shri Imran Hussain

Sir,

I am directed to forward herewith 100 copies of reply of Finance Department (provided by Budget Branch) of Finance Department w.r.t. the Un-Starred Question No. 115 listed for 26.03.2025 which is duly approved by Hon'ble Chief Minister/Finance Minister, Delhi.

Yours faithfully,

Encl: As above.

Deputy Secretary Finance Department

वित्त विभाग दिल्ली सरकार चौथा लेवल, 'ए' विंग, दिल्ली सचिवालय, आई.पी. एस्टेट, नई दिल्ली-110002

सं. 5 (192) / वित्/2024-25/डीवीएस प्रश्न/डीएस-IV/**३ 77**

दिनांक: 25 भाय- २०२५,

अतारांकित प्रश्न संख्या:-115

दिनांक:-26.03.2025

प्रश्नकर्ता का नाम: - श्री इमरान हुसैन

क्या मुख्यमंत्री/मंत्री यह बताने की कृपा करेंगे कि:

क्रम.	प्रश्न	उत्तर
संख्या	n	Otti
क	क्या यह सत्य है कि वित विभाग द्वारा सभी विभागों को एक करोड़ रूप्ये की राशि खर्च करने से पहले पूर्वानुमति लेने का आदेश जारी किया गया है ।	
ख	यदि हाँ तो इसके क्या कारण है ।	धन की उपलब्धता और राजकोषीय स्थिति को घ्यान में रखते हुए व्यय को युक्तिसंगत बनाने और उपलब्ध संसाधनों का अनुकूलन करने के लिये,
ग	क्या इस आदेश किसी को पूर्वानुमति लेने से छूट भी दी गई है और	हाँ ।
ਬ	यदि हॉ तो किस श्रेणी के खर्चों को यह छूट दी गई है और क्यों	
		2 वरिष्ठ नागरिकों और विधवाओं को पेंशन का भुगतान, विकलांग व्यक्तियों को बेरोजगारी भत्ता और दिल्ली परिवार लाभ योजना के तहत शोक संताप परिवार के सदस्यों को तत्काल सहायता से संबंधित भुगतान । 3 पैनल अधिवक्ताओं सहित दिल्ली सरकार के अधिवक्ताओं के बिलों का भुगतान आदेश की प्रतिलिपि संलग्न है—सलग्नक एच

यह उत्तर माननीय वित्त मंत्री दिल्ली द्वारा अनुमोदित है।



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No. F. 1/9/18/2024-25/Fin(B)/Part-fileI/ 224-235 Govt. of NCT of Delhi Finance (Budget) Department

4th Level, 'A' Wing, Delhi Secretariat, New Delhi 110002 Dated: 25|02|2025

ORDER

Subject: Expenditure Management and Rationalization of Expenditure for 2024-25

Considering the current position of resources and for better cash management, for all expenditure having financial implication above Rs.1 Crore (Rupees one crore only), the Departments will take necessary permission for incurring the expenditure shall be sought from the Finance Department other than the following nature of expenditure:-

- (i) Expenditure relating to Salaries and all allowances (including arrears), Wages, Salaries of outsource Staff, Medical Reimbursement, Security & Sanitation, Electricity and Water Supply, Telephone, Postage Charges, POL, Maintenance of Staff Car, Reimbursement for Newspapers, and Purchase of Stationery & petty expenses, and other essential expenditure required for running of day to day function of the Department.
- (ii) Payment of Pension to the Senior Citizen and Widows, Unemployment Allowances to Disabled Persons and payments relating to immediate assistance to the bereaved family members under Delhi Family Benefits Scheme.
- (iii) Payment of Bills of Counsels of Government of Delhi including Panel Counsels.
- (iv) Laundry and Kitchen related expenditure of all Hospitals.
- Further, instead of sending files to FD for relaxation, the departments may send letter with the necessary details such as nature of expenditure, estimated amount, the Budget head from which expenditure is proposed to be incurred, to the Finance Department after sanctioning the expenditure by the HOD concerned/Administrative Secretary at his own level in accordance with the Finance Department OM dated 07.08.2019 on delegation of financial powers. The only aspect to be examined by the FD in such proposals would be availability of the resources for meeting the expenditure. Such letters will, therefore be examined by the Budget Division of FD based on availability of resources and necessary relaxation will be accorded.
- It is further clarified that above relaxation by the Finance Department is only for proper cash management of GNCT of Delhi and the Competent Authority for sanction of expenditure as well as the responsibility to ensure correctness of procedure and propriety of the expenditure as per provision of GFR, instruction issued by the Government of India & GNCT of Delhi, guidelines issued by CVC etc. shall continue to remain with the Administrative Secretaries/HoDs.

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- 4. All proposals relating to release of Grant-in-Aid, shall continue to be sent to Finance Department for concurrence.
- 5. Administrative Secretary of the Department concerned will continue to remain authorized for which prior concurrence of the Finance Department is required in terms of Finance Department OM dated 7/8/2019
- 6. This issues with the approval of Additional Chief Secretary (Finance).

(Satish) Sr. Accounts Officer (Budget)

No. F. 1/9/18/2024-25/Fin(B)/Partfile-I/224-235

Dated: 25/02/2025

Copy forwarded for information and necessary action to:

- 1. All Pr. Secretaries/Secretaries/ Head of Departments, Govt. of NCT of Delhi
- 2. The Secretary to Chief Minister/Finance Minister, Govt. of NCT of Delhi.

3. The O.S.D. to Chief Secretary, Govt. of NCT of Delhi.

4. The Special Secretary (Finance I/II), Govt. of NCT of Delhi, New Delhi.

5. The Director, Planning Department, Govt. of NCT of Delhi, New Delhi

- The Controller of Accounts, Pr. Accounts Office, Govt. of NCT of Delhi, New Delhi.
 The Controller of Accounts Finance Department Govt of NCT of Delhi, New Delhi.
- The Controller of Accounts, Finance Department, Govt. of NCT of Delhi, New Delhi
 The Joint Secretary (Expenditure-I), Finance Department, Govt. of NCT of Delhi
- 9. The Deputy Secretaries Finance (II / III / IV), Finance Department, Govt. of NCT of Delhi, New Delhi
- 10. The PPS, Additional Chief Secretary (Finance), Govt. of NCT of Delhi, New Delhi.

11. The PS, Secretary (Finance), Govt. of NCT of Delhi, New Delhi.

12. Website of FD/ Guard file.

Assessment Oct

Sr. Accounts Officer (Budget)